Adoption of Integrity Pact by CPSUs

- 3523. SHRI D. BANDYOPADHYAY: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:
- (a) whether Government is aware of the practice of entering into Integrity Pact by the Central Public Sector Undertakings (CPSUs) to reduce complaints of corruption in tendering and bidding process;
 - (b) if so, how many CPSUs have adopted this procedure;
- (c) whether any assessment has been made either internally or by any external agencies regarding the impact of such integrity pacts on level of alleged acts of corruption; and
- (d) whether Government is considering extending this practice in respect of its own departmental agencies having direct contract with the public either as delivery agents of goods and services or as recipients of grievances from the public for prompt redressal?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL): (a) to (d) Government has issued instructions in July, 2011 that all Government Ministries/Departments including their attached/subordinate offices and autonomous bodies may use the generally applicable Integrity Pact in their procurement transactions/contracts. These instructions have also been extended in September, 2011 to Central Public Sector Enterprises (CPSEs) with suitable changes. The administrative Ministry/Department concerned is responsible for the implementation of the guidelines in respect of CPSEs under its control. However, no record of CPSEs having entered into such Integrity Pacts is maintained centrally. The practice of entering into Integrity Pacts is expected to avoid all forms of corruption in procurement transactions/contracts. Impact of integrity pacts can be assessed after reasonable time.

Employees in CPSUs

- 3524. DR.T.N. SEEMA: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:
- (a) the total number of employees in the Central Public Sector Undertakings (CPSUs) and Enterprises under the Ministry during the period from 2007 to 2012, year-wise;
- (b) the number of them belonging to the regular, temporary, casual and contract categories; and
- (c) the total number of newly appointed employees in the above undertakings during the last three years?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL): (a) The total number of employees in the 32 operating Central Public Sector Enterprises (CPSEs) under the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises during the period from 2007 to 2012 is as under:

Year	No. of Employees
2007-08	115592
2008-09	116151
2009-10	115517
2010-11	113311
2011-12	114249

(b) The numbers of employees to different categories are as below:

Year	No. of Employees			
Regula	Regular	Temporary	Casual	Contract
2007-08	88805	3140	2132	21515
2008-09	88234	4115	1855	21947
2009-10	88632	2772	1841	22272
2010-11	86382	3482	1712	21735
2011-12	85519	4471	2092	22167

(c) The details of number of newly appointed employees during the last three years are as follows:

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No. of Employees	2009-10	2010-11	2011-12
	3989	4120	5220

Assessment of Losses Suffered by OMCs

†3525. SHRI SHIVANAND TIWARI : SHRI RAMCHANDRA PRASAD SINGH :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that an assessment has been made about financial loss to Oil Marketing Companies (OMCs) in the country due to hike in selling price of crude oil in the international market;

[†] Original notice of the question was received in Hindi.